

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/929/2021**

This the 18<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Habib Reshi, Aged 54 years, S/o Sultan Reshi, R/o Mallapora Ganderbal and 20 others

.....Applicants

(Advocate: Mr. Shuja Ul Haq-Not Present)

**Versus**

State of Jammu and Kashmir through Commissioner/Secretary to Government PHE I & FC Department, Civil Secretariat, Srinagar and three others

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 03.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 18.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Manish/Shashi/Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**